

Permission to open new medical colleges

†1390. MS. SAROJ PANDEY: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the number of medical colleges received permission for opening from Government during the last five years in the country; and

(b) the number of seats of MBBS and PG courses which have been increased in these colleges, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI ASHWINI KUMAR CHOUBEY): (a) and (b) As per information received from the Board of Governors in supersession of Medical Council of India (BoG-MCI), during the last five years, a Total of 143 medical colleges have been granted permission under Section 10A of Indian Medical Council (IMC) Act, 1956. A Total of 18500 MBBS seats and 319 PG seats have been increased in these medical colleges.

Reform in medical education and health services

1391. MS. SAROJ PANDEY: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether any change has been made by Government in the domain of medical education and health services under National Medical Commission; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI ASHWINI KUMAR CHOUBEY): (a) and (b) National Medical Commission Act, 2019, for setting up of a National Medical Commission and to repeal the Indian Medical Council Act 1956 has been enacted by the Parliament. It provides for constitution a National Medical Commission and four Autonomous Boards namely Under Graduate Medical Education Board (UGMEB). Post Graduate Medical Board (PGMEB), Medical Assessment and Rating Board (MARB) and Ethics and Medical Registration Board (EMRB). It will bring transparency, accountability and quality in the governance of medical education in the country.

†Original notice of the question was received in Hindi.